

6	CHIEF JUSTICE AND N S SANJAY GOWDA	10/08/2021	WP NO. 4574/2021 Connected Cases: WP NO. 14066/2020 The learned counsel appearing for the tenth to twenty-sixth respondents seeks time to take instructions whether the said respondents will file an affidavit stating that they will not use the loud speaker/public address system without obtaining a written permission in accordance with Rule 5 of the Noise Pollution (Regulation and Control) Rules, 2000. List the petition on 28th August 2021 along with W.P.No.6038/2019 and connected matters.
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